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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

193

O.A./T.A./R.A. No.....1990

Prasanna Kumar Panda.....Applicant (s)

Versus

Union of India & Ors.....Respondent (s)

Sr. No.	Date	Order with Signature
1	18.6.90	<p>Mr. P. Pasida, learned counsel for the applicant submits that the C.V. 193 has been a set of us. Since you have intimated me and my office for an adjournment till 28.6.90 for admission of the application on 28.6.90 for admission as per my intimation by Mr. Pasida.</p> <p style="text-align: right;">B.M. M. - Chairman MC 28.6.90</p>
2	28.6.90	<p>On 28.6.90 for admission as per my intimation by Mr. Pasida.</p> <p style="text-align: right;">B.M. Vice-Chairman</p>
3	28.6.90	<p>A Memo has filed for withdrawning the Original Application as a representation is still pending in the Govt. The applicant is allowed to withdraw the application. <i>of the representation</i> It will not affect the consideration by the Government.</p> <p style="text-align: right;">B.M. Vice-Chairman</p>